

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB-1639/ND/2019
IA/3277/2020

IN THE MATTER OF:

Nawal Kishore Prasad
Vs
Hospitech Management Consultants Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Mani Bhushan Sinha for OC, Mr. Pawanjit S Bindra, Mr.
Lakshay Dhamija

For the Respondent

: Mr. Kumud RP

ORDER

IA-3277/C- V/ND/2020:-

The present application has been filed by the petitioner (Suspended Board of Directors) under Section 60(5) of the IBC 2016 read with Rule 11 of the NCLT Rules, 2016.

In course of hearing Ld. Counsel for RP submitted that he has also filed another application numbered as IA 3390/2020 on 20.08.2020 but the same is not listed today. Registry is directed to place this IA 3390/2020 along with present IA 3277/2020 on **26.08.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)